GOVERNMENT OF INDIA ENVIRONMENT AND FORESTS LOK SABHA

UNSTARRED QUESTION NO:1134 ANSWERED ON:12.08.2013 ASSESSMENT ON GENERATION OF E WASTE Dhotre Shri Sanjay Shamrao; Mahtab Shri Bhartruhari

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government has made any assessment to identify the e-waste generated annually by each State in the country and if so, the details thereof, Statewise and if not, the reasons therefor;
- (b) the number of recyclers of e-waste in each State of the country;
- (c) whether the number of recyclers/authorised dealers for e-waste management available in each State of the country are capable enough for disposal of such e-waste and if so, the details thereof and if not, the reasons therefor;
- (d) whether the cases of violation of e-waste (Management and Handling) Rules, 2011 by recyclers/authorised dealers have come to the notice of the Government since the said Rules came into force; and
- (e) if so, the details thereof and the reasons therefor alongwith the corrective steps taken/being taken by the Government for proper disposal of e-waste in order to protect the human life from its hazardous effects?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

- (a): As per the survey carried out by the Central Pollution Control Board (CPCB) in the year 2005, it was estimated that 1.47 lakh MT of e-waste was generated in the country. Maharashtra (20271 MT), Tamil Nadu (13486 MT), Andhra Pradesh (12780 MT), Uttar Pradesh (10381 MT), West Bengal (10059 MT), Delhi (9729 MT), Karnataka (9119 MT), Gujarat (8994 MT), Madhya Pradesh (7800 MT) and Punjab (6958 MT) are among the top ten states generating about 70% of the total e-waste.
- (b & c): As per the information received from CPCB, there are a total of 98 number of registered recyclers and dismantlers having recycling/dismantling capacity of 29,30,57 MTA for environmentally sound management of e-waste under the E-Waste Rules, 2011. With 39 numbers, Karnataka has maximum number of registered recyclers/ dismantlers followed by Tamilnadu (19), Maharashtra (15) and Uttar Pradesh (11). Others are distributed in the States of Andhra Pradesh, Chhattisgarh, Gujarat, Haryana, Madhya Pradesh, Rajasthan, and Uttarakhand.
- (d &e): No instances of violation of E-Waste (Management and Handling) Rules, 2011 by recyclers/ dismantlers have come to the notice of the Government since the said Rules came into force on 1st May, 2012.